

DIVISION BENCH  
COURT - II

S-2

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/130(KB)2022  
IA(I.B.C)/922(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> MAY 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SHREE MAHALAXMI CORPORATION PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Corporate Debtor

Mr. Snehasish Chakraborty, Adv. ]

Mr. D. Basu Ray, Adv. ]

Mr. Udit Agarwal, Adv ] For the Resolution Professional

**ORDER**

1. Ld. Counsel for the Corporate Debtor present.
2. This application has been filed by the Liquidator to place on record the 1<sup>st</sup> Progress Report, which is placed at page 12 of the application. This application is supported by an affidavit which is placed at page 9 of the application. The 1<sup>st</sup> Progress Report is taken on record, and, accordingly this IA(I.B.C)/922(KB)2024 is **disposed of**.
3. It is submitted that an appeal has been preferred against the admission of the order, however, no stay has been granted so far.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**